

**GOVERNMENT OF INDIA
MINISTRY OF COAL
LOK SABHA
STARRED QUESTION NO. 522**

TO BE ANSWERED ON 4TH APRIL, 2018

Accidents in Coal Mines

*522. SHRI TEJ PRATAP SINGH YADAV:
SHRI VISHNU DAYAL RAM:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware about the accidents in coal mines and loss of human lives in those accidents and if so, the details thereof during the last five years, company-wise and State-wise;
- (b) the details of compensation paid and the claims of the dependents of dead/ injured workmen pending as on date along with the guidelines issued for ensuring security of workers of coal mines;
- (c) whether these guidelines are being reviewed regularly and if so, the details and the outcome thereof;
- (d) whether the Government has any scheme/policy/mechanism for providing health facilities and ensuring minimum wages to the coal mine workers and if so, the details thereof; and
- (e) whether the Government has conducted a meeting of the Standing Committee on Safety in Coal Mines and if so, the major recommendations of the committee and the steps taken by the Government in this regard?

ANSWER

MINISTER OF RAILWAYS AND COAL (SHRI PIYUSH GOYAL)

(a)to(e): A statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (e) in respect of Lok Sabha Question No. 522 for reply on 4th April, 2018 asked by Shri Tej Pratap Singh Yadav and Shri Vishnu Dayal Ram, MP regarding Accidents in Coal Mines.

(a): Yes Madam. The Government is aware about the accidents in coal mines and loss of human lives in those accidents. The details are attached in **Annexure**.

(b) & (c): The details of the amount of compensation paid to the next of the deceased employee in case of fatal accident arising out of and in the course of employment as per Employee's Compensation Act (ECA), 2010 in CIL and compensation paid in SCCL as per the Mines Compensation Act, 1923 in last five years are as under:

Coal Company	Amount of Compensation (in Rs.)					Total
	2013	2014	2015	2016	2017	
CIL	3,83,42,157	2,93,61,228	2,31,89,104	4,26,63,880	2,25,02,170	15,60,58,539
SCCL	73,62,684	58,51,770	47,99,360	72,85,680	68,75,680	3,21,75,174

Total seven cases are pending for last 5 years in CIL as on date, where compensation as per ECA, 2010 is yet to be paid. Out of these seven cases, four cases are sub-judice and legitimate process has been initiated for payment in another three cases.

Guidelines have been issued by the Government for ensuring the safety in coal mines of the country. Safety, health and welfare of persons employed in the mines are dealt with under the Mines Act, 1952, Rule and Regulations made thereunder. Directorate General of Mines Safety (DGMS) under the Ministry of Labour and Employment, Government of India administers this Act for ensuring safety in the mines. Provisions of the Coal Mines Regulation, 2017 stipulate safety and security in the coal mines across the country. These regulations are reviewed from time to time based on inputs from various organizations. The last amendment was made in 2017.

(d): Various provisions exist in the Mines Act 1952, Rules & Regulations made thereunder in relation to occupational health, medical examinations and occupational diseases of persons employed in the coal mines.

Section 9A of the Mines Act, 1952 provides for Occupational health surveys at the mine, free medical treatment with full wages, alternate employment and compensation. As per Section 25 of the Act, Mine management are required to send notice of diseases notified in this regard. Section 26 empowers Government is to direct investigation into occurrence of cases of disease.

Rule 29 of Mines Rules, 1955 deals with Initial Medical Examinations at the time of employment and Periodical Medical Examination of workers during service period.

If as a result of any medical examination under these rules or under the regulations, a person is found to have contacted any disease specified in part C of schedule III to the Employee's

Compensation Act, 1923, the provision of section 3 of that Act shall become applicable in respect of that person, and the compensation will be paid accordingly.

Mechanism to ensure payment of minimum wages to the coal workers (both permanent workmen and contractors workers) exists in CIL and SCCL. The permanent employees of coal companies are paid wages as per provisions of Tenth Wage Agreement, which is higher than Minimum wages notified by the Government. Payment of wages to all the employees is done through bank accounts only.

Contractors' workers engaged in specific Mining activities by Coal India Ltd are paid wages as per recommendation of High Power Committee. The wages paid is the mid-way between the Minimum wages notified by Central Govt. from time-to-time as per Minimum Wages Act, 1948 for workers employed in scheduled employment in non-coal mines and the wages payable to the lowest category of permanent workers i.e. Cat-I of NCWA-IX (Basic + DA + SDA + Att. Bonus) as on 01.11.2012 and is more than the Minimum wages notified by Central Govt. as per Minimum Wages Act, 1948.

Contractors' workers engaged in jobs other than mentioned above are paid minimum wages as notified by Ministry of Labour & Employment, Govt. of India for the workers employed in scheduled employment for non-coal Mines as per Minimum Wages Act, 1948, which are displayed at conspicuous places in the office/ mine premises, as per statute.

(e): Yes Madam. The 42nd meeting of the Standing Committee on Safety in Coal mines was held on 26th February 2018 under the Chairmanship of Hon'ble Minister for Railways and Coal. The major recommendations are as under:

- Creation of web-portal to exhibit the status of various medical facilities provided to the mine workers and related aspects.
- Payment of additional Ex-gratia of Rs. 5 lakhs to the dependent of deceased contractual employees who die in mining accident while on duty only.
- Geo-Technical Cell to be strengthened to cater to the need of large OCPs.
- Utilization of Safety Budget – Prompt identification and procurement of safety items so that there is 100% utilization of fund in the next year 2018-19.
- Man-riding system (MRS) should be installed in UG mines having long walking distance.
- Statutory Manpower – Shortage of statutory persons to be filled-up on promotion from amongst the departmental eligible candidates on priority.
- Strata Control Management – necessary steps should be taken in UG mines as per provision made under Reg. 123 of CMR, 2017.
- Light weight LED cap lamp – to be provided to replace the existing heavy weight cap lamp.

The minutes and recommendations of this meeting has been circulated to all mines and concerned departments for implementation of the same.

Annexure**Details of statewise & companywise fatal accidents in coal mines during the year 2013-2017**

Year	State	Owner	No. of Fatal Accidents	Killed
2013	Andhra Pradesh	Singareni Collieries Company Ltd.	10	11
2013	Chhattisgarh	M/S Jaiswal Neco Industries Ltd.	1	1
2013	Chhattisgarh	M/S Jindal Steel and Power Ltd.	1	1
2013	Chhattisgarh	South Eastern Coalfields Ltd.	7	7
2013	Gujarat	Gujarat Industries Power Company Limited	1	1
2013	Gujarat	Gujarat Mineral Development Corpn. Ltd.	2	2
2013	Jharkhand	Bharat Coking Coal Ltd.	10	13
2013	Jharkhand	Central Coalfields Ltd.	9	9
2013	Jharkhand	Eastern Coalfields Ltd.	0	0
2013	Jharkhand	Indian Iron & Steel Company Ltd.	2	2
2013	Jharkhand	M/S Electrosteel Castings Limited	1	1
2013	Jharkhand	Tata Iron & Steel Co. Ltd.	2	2
2013	Jammu & Kashmir	Jammu & Kashmir Minerals Ltd.	1	1
2013	Madhya Pradesh	Northern Coalfields Ltd.	2	2
2013	Madhya Pradesh	South Eastern Coalfields Ltd.	6	6
2013	Madhya Pradesh	Western Coalfields Ltd.	2	3
2013	Maharashtra	Jindal Power Limited	0	0
2013	Maharashtra	Western Coalfields Ltd.	6	6
2013	Odisha	Mahanadi Coalfields Ltd.	1	1
2013	Tamil Nadu	Neyveli Lignite Corporation Ltd.	0	0
2013	Uttar Pradesh	Northern Coalfields Ltd.	4	4
2013	West Bengal	Eastern Coalfields Ltd.	8	8
2013	West Bengal	M/s SOVA ISPAT LTD.	1	1
2014	Andhra Pradesh	Singareni Collieries Company Ltd.	4	5
2014	Assam	North Eastern Coalfields	0	0
2014	Chhattisgarh	Jindal Power Limited	0	0
2014	Chhattisgarh	M/S Prakash Industries Ltd.	1	1
2014	Chhattisgarh	M/s Monnet Ispat & Energy Ltd.	0	0
2014	Chhattisgarh	South Eastern Coalfields Ltd.	7	7
2014	Jharkhand	Bharat Coking Coal Ltd.	8	8
2014	Jharkhand	Central Coalfields Ltd.	4	4
2014	Jharkhand	Eastern Coalfields Ltd.	2	2
2014	Jharkhand	Tata Iron & Steel Co. Ltd.	1	1
2014	Madhya Pradesh	Northern Coalfields Ltd.	3	3
2014	Madhya Pradesh	South Eastern Coalfields Ltd.	4	5
2014	Madhya Pradesh	Western Coalfields Ltd.	1	1

Year	State	Owner	No. of Fatal Accidents	Killed
2014	Maharashtra	Western Coalfields Ltd.	8	9
2014	Odisha	Mahanadi Coalfields Ltd.	1	1
2014	Rajasthan	M/S Barmer Lignite Mining Co. Ltd.	2	2
2014	Telangana	Singareni Collieries Company Ltd.	4	4
2014	Tamil Nadu	Neyveli Lignite Corporation Ltd.	2	2
2014	Uttar Pradesh	Northern Coalfields Ltd.	4	4
2014	West Bengal	Eastern Coalfields Ltd.	3	3
2015	Chhattisgarh	M/S HINDALCO INDUSTRIES LTD.	0	0
2015	Chhattisgarh	South Eastern Coalfields Ltd.	8	8
2015	Gujarat	Gujarat Mineral Development Corpn. Ltd.	3	3
2015	Jharkhand	Bharat Coking Coal Ltd.	7	7
2015	Jharkhand	Central Coalfields Ltd.	3	3
2015	Jharkhand	Eastern Coalfields Ltd.	1	1
2015	Jharkhand	Tata Iron & Steel Co. Ltd.	0	0
2015	Madhya Pradesh	M/S PRISM CEMENT LIMITED	1	1
2015	Madhya Pradesh	M/S SASAN POWER LTD.	1	2
2015	Madhya Pradesh	Northern Coalfields Ltd.	1	1
2015	Madhya Pradesh	South Eastern Coalfields Ltd.	2	2
2015	Madhya Pradesh	Western Coalfields Ltd.	2	2
2015	Maharashtra	Western Coalfields Ltd.	5	5
2015	Odisha	Mahanadi Coalfields Ltd.	3	3
2015	Rajasthan	M/s V.S. Lignite Power Ltd.	1	1
2015	Telangana	Singareni Collieries Company Ltd.	7	7
2015	Tamil Nadu	Neyveli Lignite Corporation Ltd.	1	1
2015	West Bengal	Eastern Coalfields Ltd.	7	7
2015	West Bengal	M/S SOVA ISPAT LTD.	1	1
2016	Chhattisgarh	South Eastern Coalfields Ltd.	4	4
2016	Gujarat	Gujarat Mineral Development Corpn. Ltd.	0	0
2016	Jharkhand	Bharat Coking Coal Ltd.	12	13
2016	Jharkhand	Central Coalfields Ltd.	6	6
2016	Jharkhand	Eastern Coalfields Ltd.	2	24
2016	Jharkhand	Indian Iron & Steel Company Ltd.	1	1
2016	Jharkhand	M/S Electrosteel Castings Limited	0	0
2016	Jharkhand	Tata Iron & Steel Co. Ltd.	2	2
2016	Madhya Pradesh	Jaiprakash Associates Ltd.	0	0
2016	Madhya Pradesh	M/S SASAN POWER LTD.	1	1
2016	Madhya Pradesh	Northern Coalfields Ltd.	3	3
2016	Madhya Pradesh	South Eastern Coalfields Ltd.	6	7
2016	Madhya Pradesh	Western Coalfields Ltd.	2	2

Year	State	Owner	No. of Fatal Accidents	Killed
2016	Maharashtra	Western Coalfields Ltd.	3	3
2016	Odisha	Mahanadi Coalfields Ltd.	2	2
2016	Telangana	Singareni Collieries Company Ltd.	12	14
2016	Tamil Nadu	Neyveli Lignite Corporation Ltd.	2	2
2016	Uttar Pradesh	Northern Coalfields Ltd.	1	1
2016	West Bengal	Eastern Coalfields Ltd.	9	10
2016	West Bengal	Indian Iron & Steel Company Ltd.	0	0
2017	Chhattisgarh	South Eastern Coalfields Ltd.	7	7
2017	Jharkhand	Bharat Coking Coal Ltd.	1	1
2017	Jharkhand	Central Coalfields Ltd.	6	7
2017	Jharkhand	Eastern Coalfields Ltd.	2	2
2017	Jharkhand	NTPC LTD.	1	1
2017	Jharkhand	Tata Iron & Steel Co. Ltd.	0	0
2017	Madhya Pradesh	M/S SASAN POWER LTD.	0	0
2017	Madhya Pradesh	Northern Coalfields Ltd.	3	3
2017	Madhya Pradesh	South Eastern Coalfields Ltd.	1	3
2017	Madhya Pradesh	Western Coalfields Ltd.	3	3
2017	Maharashtra	Western Coalfields Ltd.	3	4
2017	Odisha	Mahanadi Coalfields Ltd.	5	5
2017	Rajasthan	V S LIGNITE POWER PVT. LTD.	1	1
2017	Telangana	Singareni Collieries Company Ltd.	12	13
2017	Tamil Nadu	Neyveli Lignite Corporation Ltd.	1	1
2017	Uttar Pradesh	Northern Coalfields Ltd.	1	1
2017	West Bengal	Bharat Coking Coal Ltd.	1	1
2017	West Bengal	Eastern Coalfields Ltd.	7	7
